

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 368/MP/2023**

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 seeking appropriate directions for treatment of transmission charges arising in giving effect to the order dated 20.9.2017 in Petition No.130/MP/2015.

Petitioner : Central Transmission Utility of India Limited (CTUIL)

Respondents : GRIDCO Limited and Ors.

Date of Hearing : **19.2.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Alok Shankar, Advocate, CTUIL  
Shri Raj Kumar Mehta, Advocate, GRIDCO  
Ms. Himashi Andley, Advocate, GRIDCO  
Shri Venkatesh, Advocate, NTPC  
Shri Nihal Bhardwaj, Advocate, NTPC  
Shri Aniket Kanhua, Advocate, NTPC  
Ms. Rohini Prasad, Advocate, Bihar Discoms  
Ms. Ashika Ranjan, Advocate, Bihar Discoms  
Ms. Samridhi Srivastava, Advocate, Bihar Discoms  
Shri Rajiv Jain, Advocate, Bihar Discoms  
Ms. Himani Dutta, NLDC

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner, in response to a specific query of the Commission regarding the issue(s) involved in Civil Appeal No. 395 of 2021 pending before the Hon'ble Supreme Court, sought liberty to file an affidavit on this aspect.

2. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter and directed the Petitioner and/or GRIDCO to file an affidavit clarifying the issue(s) involved in Civil Appeal No. 395 of 2021 pending before the Hon'ble Supreme Court, within two weeks, with an advance copy to the other parties.

3. The Petition will be listed for hearing on **7.5.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

